

ITEM NO.11

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 8140 OF 2012  
(for prel. hearing)

TELECOM REGUL.AUTH.OF INDIA

Appellant (s)

VERSUS

ADITYA THACKERAY

Respondent(s)

(With appln(s) for ex-parte stay)

Date: 03/12/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Appellant(s) Mr. Krishnan Venugopal, Sr. Adv.  
Mr. Saket Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Admit.

Issue notice on the appellant's prayer for interim relief,  
returnable in six weeks. Dasti, in addition, is permitted.

In the meanwhile, operation of the impugned order passed by  
the Telecom Disputes Settlement Appellate Tribunal shall remain  
stayed.

It shall be the appellant's duty to serve the respondent  
before the next date of hearing failing which the interim order  
passed today shall stand automatically vacated.

(Parveen Kr. Chawla)	Court	(Phoolan Wati Arora)	
Master		Court Master	